

**Central Electricity Regulatory Commission
New Delhi**

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri A.S.Bakshi, Member (*Ex-officio*)

Date of hearing: **14.6.2012**

Petition No.5/RP/2012

Subject: Review of order dated 16.1.2012 in Petition No.265/2010 pertaining to determination of final tariff of Omkareshwar Hydroelectric Project (8 x 65 MW) for the period from 20.8.2007 to 31.3.2009.

Petitioner: NHDC Ltd.

Respondents: MPPTCL and NVDD

Parties present: Shri Anurag Seth, NHDC Ltd.
Shri Ashsish Jain, NHDC Ltd
Shri A.Gupta, MPPMCL

Record of Proceedings

During the hearing, the representative of the petitioner submitted that the methodology for calculation of Weighted Average Rate of Interest on loan for computation of Interest on loan considered in Order dated 19.4.2011 in Petition No.207/2010 pertaining to tariff of Indira Sagar Hydroelectric Project of the petitioner for 2008-09 may be adopted for this generating station also and the Interest on loan may accordingly be revised to 10.71% p.a instead of 9.38% in the order dated 16.1.2012.

2. The representative of the respondent no.1, Madhya Pradesh Power Management Company Ltd (formerly, MP Power Trading Company Ltd) submitted that the Commission has adopted a correct methodology for calculation of interest on loan and the petitioner is not entitled for any relief on this count. He also submitted that the Commission has adopted the average net loan as average of opening and closing loan for calculation of interest on loan in respect of all other tariff orders for the period 2004-09 and hence the petitioner is not entitled to any change in the methodology.

3. The Commission directed the representative of the respondent No.1 to seek instructions from its management and file its submissions with regard to the methodology for calculation of interest on loan, viz, the methodology adopted in Petition No. 207/2010 or the methodology adopted in all other cases, which in its opinion, would be beneficial to the consumers.

4. The information as at para 3 above shall be filed by the respondent No.1, on affidavit, with copy to the petitioner, on or before 4.7.2012. Subject to this, order in the petition was reserved.

By Order of the Commission

Sd/-
(T.Rout)
Joint Chief (Law)